

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 90 of 2004

Jabalpur, this the 23th day of January, 2004.

Hon'ble Mr. G.Shanthappa, Judicial Member

Aslam Aziz, Black Simth
S/o Shri Azizuddin Aged
about 52 years R/o Qr.No.P-6/1,
3, EME Centre, Bairagarh,
Bopal and Others

APPLICANTS

(By Advocate - Shri S. Paul)

VERSUS

Union of India
Through its Secretary
Ministry of Defence Production
New Delhi & Others.

RESPONDENTS

O R D E R (ORAL)

1. The above OA is filed seeking the relief to quash the order dated 24.11.2003 (Annexure-A-2), 2.1.2004 (Annexure-A-1) and order dated 20.9.2003 (Annexure-A-7).

2. The grievance of the applicant is, that the respondents had allotted the quarters to the respective applicants. The respondents have passed the order for directing them to vacate the Government quarters vide order dated 24.11.03. Without passing the order ^{of 18} under Rule 6(2) of "SRO 308", the respondents are not suppose ^{to} pass the order regarding vacation. Earlier to the allotment, there was settlement between the applicants and respondents on 23.3.1990. Before issuing the impugned orders no opportunity has been given to the applicants. Against the said order for a direction to vacate the quarter, union of the applicants have submitted representation 8.12.2003 (Annexure-A6), without considering the said representation, the respondents have issued the

Signature

3. After hearing for some time, the learned counsel for the applicants, has requested for direction, to the applicant to submit their representation in pursuance to the representation of their Union, then the respondents may be directed to pass an appropriate order in accordance with the SRO fixing a time limit.

4. To meet the ends of justice, it is just and proper, ⁱⁿ dispose of the OA with certain directions. The request of the applicants ^{is} proper. Hence, I hereby direct the applicants to submit their grievances in pursuance to the representation of their Union, within a week from today. The respondents are directed to decide the said representations, both submitted by the Union and the applicants, in accordance with SRO 308, and then act accordingly. Till they take decision on the representations, the recovery under Annexure-A-1, dated 2.1.2004 shall not be made.

5. With the above observations the OA is disposed of
No costs.

6. The Registry is directed to enclose a copy of the
the memo of parties of this OA, while issuing a copy of
this order.

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G. Shanthappa
(G. Shanthappa)
Judicial Member

Shri S. Paul Nervo-LBN
All Respondents with
Petition.

उप रजिस्ट्रार